

**GOVERNMENT OF INDIA**

**MINISTRY OF COAL**

**RAJYA SABHA**

**QUESTION NO 21.12.2009**

**ANSWERED ON**

**CRIMINAL CASES AND DEPARTMENTAL ENQUIRIES IN CIL**

3404

SHRI RANJITSINH VIJAYSINH MOHITE PATIL

Will the Minister of COAL be pleased to state :-

- (a) whether it is a fact that a large number of criminal cases and departmental enquires are pending against the officials working with the Coal India Limited as on the 31st October, 2009;
- (b) if so, the details thereof, company-wise and category-wise;
- (c) the number and names of the officers suspended during the last three years and the time-frame within which generally the disciplinary committee submits a report and action is taken; and
- (d) the details of such cases brought to the notice of Government where the officers have been falsely implicated and harassed and the action taken in that regard?

**ANSWER**

THE MINISTER OF STATE FOR COAL (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKSH JAISWAL)

- (a) to (d): The information is being collected and will be placed on the Table of the House.